



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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September 18, 2025

RBI imposes monetary penalty on The Ahmedabad Mercantile Co-operative Bank Limited, Ahmedabad

The Reserve Bank of India (RBI) has, by an order dated September 17, 2025, imposed a monetary penalty of ₹23,000/- (Rupees Twenty Three Thousand only) on The Ahmedabad Mercantile Co-operative Bank Limited, Ahmedabad (the bank) for non-compliance with certain directions issued by RBI on 'Membership of Credit Information Companies by Co-operative Banks'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 25(1)(iii) read with Section 23(4) of the Credit Information Companies (Regulation) Act, 2005.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice, additional submissions made by it and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank did not submit certain credit information of its borrowers to Credit Information Companies (CICs), as on March 31, 2024.

The action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.